

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 114 OF 2017**

**Dated: 11<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Kishangarh Hi-tech Textile Park Ltd. (KHTPL) .... Appellant(s)  
Vs.  
Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. GP Capt. Karan Singh Bhati  
Ms. Drishti Singh Rathore

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta  
Ms. Himanshi Andley  
  
Mr. Manjoj Kr. Sharma  
Mr. Pradeep Misra for R-2

**ORDER**

Learned counsel for the appellant states that she will be filing affidavit of service within two weeks. Learned counsel seeks two weeks more time to file rejoinder. She may take steps to file the same on or before 26.12.2017 after serving copy on the other side.

List the matter on **25.01.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/tpd*